



2026:AHC:23802

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1574 of 2026

Si Ram Pyare Singh And 40 Others

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	: Akhil Kumar Srivastava, Madan Mohan Lal
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Akhil Kumar Srivastava, learned counsel for the petitioner and learned Standing Counsel, who appears for State-respondents.

2. Shri Akhil Kumar Srivastava, learned counsel for the writ petitioner seeks withdrawal of the writ petition on behalf of the writ petitioner nos. 21 to 28, 31 to 33, 36, 37 and 41 on the ground with a liberty to file writ petition before the Court having territorial jurisdiction over the matter. Thus, liberty is accorded to writ petitioner nos. 21 to 28, 31 to 33, 36, 37 and 41 to approach the Court having territorial jurisdiction over the matter and for them, the writ petition stands dismissed.

3. The case of the writ petitioners is that all the writ petitioners are Sub Inspectors and Head Constables, who have rendered 19 years of satisfactory service. The claim of the writ petitioners is that they are entitled to the benefits which had been accorded to the writ petitioners in ***Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others Vs. State of U.P. & Others)*** and the Government Orders so issued thereon. Submission is that they have rendered more than 19 years of service, thus, they are entitled to grant of one additional increment according to the Government Order dated 02.12.2020.

4. Learned Additional Chief Standing Counsel did not dispute the judgement dated 07.09.2012 passed in Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others) along with similar petition which is Writ A No. 6429 of 2018 (Dinesh Kumar Shukla and 14 Others versus State of U.P. And 6 Others) which was decided on 22.02.2018. The order dated 22.02.2018 has been put under challenge before

the Intra Court Appeal under Chapter VIII Rules 5 of this Court and the same has been decided vide judgment and order dated 07.09.2016 wherein the claim of the petitioners were held justified in pursuance to the judgment and order dated 07.09.2012 passed in ***Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)***.

5. In view of the above, the writ petition stands **disposed of** directing the respondent no. 2, Finance Controller/ C.A.O. U.P. Police Head Quarter, Lucknow, to take appropriate decision in the light of the aforesaid intervening facts within a period of two months from the date of production of the certified copy of this order.

February 4, 2026
Ashu

(Vikas Budhwar,J.)